

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:6171

ANSWERED ON:04.05.2010

DIRECTIVE TO IPL

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Yaskhi Shri Madhu Goud

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government had raised objection to the misuse of the word 'India' by the organisers/lead sponsor of the Indian Premier League (IPL) ;

(b) if so, the details thereof; and

(c) the details of the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL)

(a) : Yes, Madam.

(b) & (c) : A Public Interest Litigation was filed in the Allahabad High Court in which the Ministry was made a respondent. The Ministry informed the Hon'ble Court that it had not given any permission to DLF for the use of its Logo on the ground during IPL matches. The Ministry also conveyed that the manner in which the Logo was used on the pitch was highly objectionable. On the directions of Hon'ble Court, the Ministry called upon the Chairman of the Indian Premier League (IPL) and the Chairman of DLF Ltd. for taking immediate action to stop the misuse of the Logo.

DLF, the sponsors in compliance with the directives of the Hon'ble Court informed that 'DLF Building' is their trademark and it was never their intention to show disrespect to the provisions contained in Prevention of Insults to National Honour Act, 1971 and State Emblem of India (Prevention of Improper Use) Act, 1950. However, with a view to ensuring that the sentiments of persons who have objected are not hurt, they have removed the words "Building India" on both sides of bowlers' run up as well as at the place of presentation ceremony with effect from 9th April, 2010.